

(e) and (f) Pakistan has been sponsoring/supporting various terrorist activities in India by way of training, weapons and financial support etc.

(g) The Government have adopted a multi-pronged approach to tackle infiltration on the border which includes inter-alia, strengthening the border management, gearing up intelligence machinery, improved interaction with border population, setting up of outposts of security forces, constituting Village Defence Committees, modernisation and upgradation of police and security forces with advanced/sophisticated weapons and communication systems etc.

#### Rape Cases

90. SHRI SADASHIVRAO DADOBA MANDLIK:  
SHRI AMAR ROY PRADHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of rapes with adult and minor girls separately registered in the country during each of the last three years, State-wise;

(b) the number of such rape cases in which the family members/relatives were involved during the said period, State-wise;

(c) the number of persons arrested in this regard;

(d) whether the Government propose to make any changes or modification in the law and enforce

strict mechanism to ensure that culprits in such cases are effectively brought to book;

(e) if so, the details thereof; and

(f) if not, the preventive steps taken by the Government to check such crimes?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Available information in this regard pertaining to the years 1995, 1996 and 1997 is given in the enclosed statement.

(b) The information sought is not maintained separately.

(c) The number of persons arrested for committing rape during the years 1995, 1996 and 1997 was as under :

Year	Number of persons arrested
1995	18,848
1996	19,623
1997	20,048

(d) to (f) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. The registration, investigation and detection of crime as well as its prevention are essentially the responsibility of the State Governments. The Central Government is presently considering a proposal to provide for death penalty for rapists.

#### Statement

*Incidence of Rape on Adult and Minor Girls during the year 1995, 1996 and 1997*

S.No.	State/UT	Victims of Rape					
		1995		1996		1997	
		Below 16 Years	Above 16 Years	Below 16 Years	Above 16 Years	Below 16 Years	Above 16 Years
1	2	3	4	5	6	7	8

#### States:

1.	Andhra Pradesh	322	534	269	543	347	600
2.	Arunachal Pradesh	0	25	14	23	27	16
3.	Assam	157	431	147	433	195	522
4.	Bihar	349	963	217	1236	198	1259
5.	Goa	11	8	5	5	8	7
6.	Gujarat	96	213	117	189	130	245
7.	Haryana	112	199	127	209	156	217
8.	Himachal Pradesh	53	63	52	80	48	81

1	2	3	4	5	6	7	8
9.	Jammu & Kashmir	12	97	20	137	0	166
10.	Karnataka	79	184	88	134	71	173
11.	Kerala	102	164	135	254	167	421
12.	Madhya Pradesh	935	2184	893	2372	1016	2500
13.	Maharashtra	506	856	453	991	501	745
14.	Manipur	3	9	7	7	3	6
15.	Meghalaya	7	10	10	23	4	33
16.	Mizoram	7	34	29	20	11	41
17.	Nagaland	0	16	0	9	3	14
18.	Orissa	101	452	83	534	122	557
19.	Punjab	31	65	106	72	75	109
20.	Rajasthan	124	912	118	1044	143	1112
21.	Sikkim	3	0	4	5	4	3
22.	Tamil Nadu	56	212	107	228	108	216
23.	Tripura	18	57	20	70	23	75
24.	Uttar Pradesh	484	1324	535	1319	472	985
25.	West Bengal	360	443	251	604	273	551
Total (States)		3928	9455	3807	10533	4107	10654
<b>Union Territories:</b>							
26.	Andaman & Nicobar Islands	1	4	4	3	6	3
27.	Chandigarh	2	3	1	8	3	6
28.	Dadra & Nagar Haveli	0	1	0	3	1	1
29.	Daman & Diu	1	1	0	1	0	1
30.	Delhi	134	242	269	218	295	255
31.	Lakshdweep	0	0	0	0	0	0
32.	Pondicherry	1	1	2	0	2	2
Total (UTs)		139	252	276	233	307	268
(Total All-India)		4067	9707	4083	10766	4414	10922

Source: Crime in India Data.

Note: Figures for 1997 are provisional.

[Translation]

9-11

Bhopal Gas Tragedy

#### Financial Assistance to Bhopal Gas Victims

91. SHRI SUSHIL CHANDRA VARMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the total amount deposited in the Supreme

Court by the Union Carbide for providing financial assistance to the gas victims and the date on which this amount has deposited;

(b) the total amount out of it spent or balance for paying compensation so far; and

(c) whether the remaining amount is likely to be spent fully keeping in view the pace of disbursement of this amount?